National Company Law Tribunal Allahabad Bench

CPNO. 140 / ALD 2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE COMPANY: MIS ASSIEC (India) Ltd VS. MIS Shorshi oils and SECTION OF THE COMPANIES ACT/1 & B CODE: 7 of D&B code of 2016

SI. NO.	<u>Name</u>	Designation	Representation	Signature
<u>1.</u>	ABHISHER AN	HAND ADVOC	ME PETITION	ER alotum
<u>2.</u>	Amit Verm	Adrio	cek Defendan	donde

C.P No. 140/ALD/2017

Shri Abhishek Anand for the petitioner. Shri Amit Verma for the Corporate Debtor Company. Objection to the present I & B petition is not filed till date. The petitioner counsel submits that, he proposed for filing a preliminary objection on maintainability of the present I & B petition, and thereafter only he would like to file formal objection to the main petition. Such contention is not acceptable to.

The Corporate Debtor is granted a final opportunity with a cost of Rs 10000/- to file its comprehensive reply /objection including on the maintainability of the petition within Ten working days. The cost shall be paid to the petitioner.

The matter be listed on 18th December, 2017.

Date: 28/11/2017

Typed by Jyoti

(Stenographer)

H.P. Chaturvedi, Member(Judicial)